

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

ON THE 24<sup>th</sup> OF JUNE, 2024

MISC. CRIMINAL CASE No. 25627 of 2024

(SHOBHNATH CHOUDHARY

Vs

THE STATE OF MADHYA PRADESH)

**Appearance:**

*NONE FOR THE APPLICANT.*

*SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE FOR THE  
RESPONDENT-STATE*

.....  
**ORDER**

None fore the applicant.

Shri Manas Mani Verma, learned Government Advocate submits that the investigation is still going on and the application is premature.

In view of above, this bail application is dismissed as investigation is yet not complete and charge-sheet is not filed with liberty to the applicant to renew the prayer once investigation is complete and charge-sheet is filed.

Accordingly, this first bail application under Section 439, Cr.P.C. filed on behalf of applicant - **Shobhnath Choudhary** is dismissed with the aforesaid liberty.

(VIVEK AGARWAL)  
V. JUDGE